

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-07-2024 AT 10:30 AM**

CP (IB) No. 421/7/HDB/2018
AND
IA (IBC) 1160/2022, IA (IBC) 1093 & 1632/2023, IA (IBC) 1877/2023 in IA
No. 462/2021, IA (IBC) 1377/2024 & Un numbered IA (IBC) /2024 in
CP (IB) No. 421/7/HDB/2018
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Suryachakra Power Corporation Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA (IBC) 1377/2024

Learned Counsel Mr.D.Narender Naik for the Applicant Present. Learned Counsel Mr. VVSN Raju for the Liquidator present and states that he has taken notice for Respondent No.1 and prays time for counter. According to the Applicant the Respondent No.2 is only a proforma party. Hence, for counter of Respondent No.1 one-week time is granted. Meanwhile, RP is directed not to encash the BG. Call on 18.07.2024.

Un numbered IA (IBC) /2024

Call on 18.07.2024.

IA(IBC) 1160/2022

Orders deferred to 18.07.2024.

IA (IBC) 1093/2023

Orders deferred to 18.07.2024.

IA (IBC) 1632/2023

Orders deferred to 18.07.2024.

IA (IBC) 1877/2023 in IA.No.462/2021

Orders deferred to 18.07.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)